

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

O.A. No.  
~~RAJODAYA~~

296 of 1993.

DATE OF DECISION 07/06/1993

Shri P.N.Gondalia Petitioner

Shri M.D.Rana Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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Shri P.N.Gondalia,  
serving as Assistant Supdt.,  
Telegraph Traffic, D.T.O.,  
Office, residing at D.T.O.,  
Qrts. Zalorapa,  
Junagadh.

...Applicant.

(Advocate : Mr. M.D.Raval )

Versus

1. The Union of India  
represented by the  
Chief General Manager,  
Tele-Com. Gujarat Circle,  
Ahmedabad.
2. Senior Superintendent,  
Telegraph-Traffic, Rajkot Dn.  
Rajkot.

...Respondents.

ORAL JUDGMENT

O.A.NO. 296 OF 1993.

Dated: 07/06/1993.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

The applicant states that he has come to know  
an  
that an order transferring him from Junagadh to Rajkot is  
shortly going to be passed or is already passed but ~~not~~ is  
not communicated to him so far. He has approached the  
Tribunal seeking the relief that he may not be transferred  
from Junagadh to Rajkot. The main ground on which this  
relief is claimed is that he has two school-going children  
and it would be difficult for him to get admission for his  
said two children to some suitable school at ~~near~~ Rajkot  
at this stage. There is not even a remote hint that the  
transfer order is passed or is being passed out of malice  
or in contravention of any statutory provisions. It has

to be presumed that the transfer is dictated by exigencies of service and administrative interest. We can not therefore, interfere with the transfer or apprehended transfer order. In the circumstances, the application is rejected, However, with a direction to the concerned competent authority to sympathetically consider the representation, if any, that may be made by the applicant for his transfer back to Junagadh after he takes over ~~the~~ at Rajkot.

  
( V. Radhakrishnan )  
Member (A)

  
( N.B. Patel )  
Vice Chairman

AIT

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD.

Application No. 09/296/93 of 199

Transfer Application No. \_\_\_\_\_ Old writ Pet. No. \_\_\_\_\_

C E R T I F I C A T E

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated : 30/07/93.

Countersigned :

*Shafiq/17/8/93*  
Section Officer/Court Officer

*PSL*  
Sign. of the Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AT AHMEDABAD BENCH

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NAMES OF THE PARTIES P. N. Gondalia

## VERSUS

U-167-8 018

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